Serial no. 6

**Supplementary list** (Video Conference)

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-Crl (M) No. 44-A/2020 in CRM (M) no. 43-A/2020 EMG-Crl (M) no. 45-A/2020

Mohammad Raza Magray and others

....Petitioner..

Through: Mr Aadil Parray, Advocate

vs.

UT of J&K and others

Through: Mr B. A. Dar, Sr. AAG

**CORAM** 

Hon'ble Mr Justice Ali Mohammad Magrey, Judge

## **ORDER**

Petitioners seek quashment of Order dated 10<sup>th</sup> March, 2020, passed by the Principal Sessions Judge, Bandipora, in case titled Mohammad Raza Magray and others v. UT of J&K through SHO P/S Bandipora, cancelling the pre-arrest bail of the petitioners in case FIR no. 06/2020 of Police Station Bandipora for the commission of offence punishable under section 498-A IPC, *inter alia* on the grounds that the order is without reasons.

Notice on asking is waived by Mr B. A. Dar, learned Sr. AAG for respondents 1 to 3. Reply within two weeks. Till then the operation of the order impugned is stayed. The petitioners shall not be arrested in the above said case till further orders.

List on 5<sup>th</sup> June, 2020.

(Ali Mohammad Magrey)
Judge

Srinagar 20.05.2020 Amjad lone PS